

ITEM NO.27 & 60

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 26389/2018
(Arising out of impugned final judgment and order dated
03-08-2018 in SA No. 436/2018 passed by the High Court Of
Judicature At Allahabad)

CHAIRMAN CENTRAL BOARD OF SECONDARY
EDUCATION & ANR.

Petitioner(s)

VERSUS

PRINCE SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 26646/2018

Date :12-10-2018 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Tara Chandra Sharma, AOR
 Ms. Neelam Sharma, Adv.
 Ms. Pankhuri Shrivastava, Adv.
 Ms. Hatvi M., Adv.

For Respondent(s) Mr. Rahul Narayan, Adv.
 Mr. Mehul Khare, Adv.
 Mr. Shaswat Goel, Adv.
 Mr. Anand Kr. Sethi, Adv.

Mr. Jail vardhan Narayan, Adv.
Mr. Vibhav Mishra, Adv.
Mr. Venkateshwar Rao Anumolu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in two weeks.

Mr. Rahul Narayan and Mr. Venkateshwar Rao
Anumolu, learned counsel accept notice on behalf of
respondent Nos. 2 and 12 respectively.

Dasti service, in addition, is permitted.

There shall be ad-interim stay of the operation of the impugned judgment and order till the next date of hearing.

[Charanjeet Kaur]
A.R. -cum-P.S.

[Anita Rani Ahuja]
Court Master (NSH)